

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH**

**No. O.A. 350/01232/2017**

**Date of order: 15.3.2018**

**Present: Hon'ble Ms. Manjula Das, Judicial Member**

**Kousal Routh,  
Daughter of Late Prem Chand Routh,  
33, Park Lane,  
Post Office and Police Station – Park Street,  
Kolkata – 700 016**

**.. Applicant**

**Vs.**

- 1. The Union of India,  
Through the General Manager,  
Eastern Railway,  
17, N.S. Road,  
Kolkata – 700 001.**
- 2. The General Manager,  
Eastern Railway,  
17, Netaji Subhas Road,  
Kolkata – 700 001.**
- 3. The Sr. Divl. Personnel Officer,  
East Central Railway, Danapur,  
Pin – 844 101**

**.. Respondents**

**For the Applicant : Mr. J.R. Das, Counsel**

**For the Respondents : None**

**O R D E R (Oral)**

**Per Ms. Manjula Das, Judicial Member:**

Heard Ld. Counsel for the applicant.

2. This application has been filed under Section 19 of the Administrative Tribunal Act, 1985 seeking the following relief:-

- “(a) The settlement dues of Prem Chand Routh and;**
- (b) Widow pension both half and full (full for the period of 7 years and half thereafter till the date of death of Kamala Devi Routh, the widow of Prem Chand Routh;**
- (c) The family pension in the name of Kaushal Kuroari Routh as she is an unmarried daughter of said employee Prem Chand Routh.**
- (d) Order do issue to consider the representation dated 29.8.2016.”**

3. Ld. Counsel for the applicant submits that the representation dated

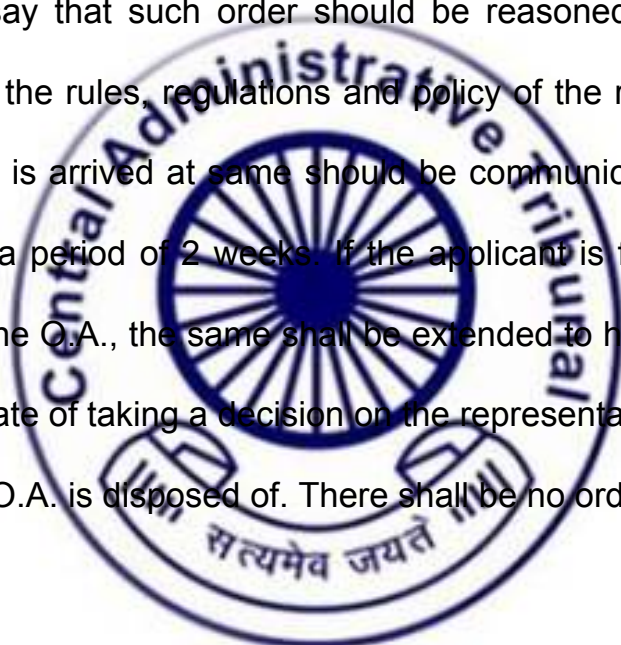
29.8.2016 has been submitted before respondent No. 3, but no decision has been conveyed to him upon the same till date.

4. The Ld. Counsel for the applicant also fairly submits that his present purpose will be served if a direction is given to the respondents to consider and dispose of the representation dated 29.8.2016 within a period of three months.

5. Without entering into the merits of the case, I hereby direct the respondent No. 3 to dispose of the representation of the applicant dated 29.8.2016 (Annexure A-3 to the O.A.) received by him within a period of 3 months from the date of receipt of a copy of this order and the decision thereof be communicated to the applicant within a period of 2 weeks therefrom.

6. Needless to say that such order should be reasoned and speaking and should be based on the rules, regulations and policy of the respondent authority and once a decision is arrived at same should be communicated immediately to the applicant within a period of 2 weeks. If the applicant is found entitled to the relief as claimed in the O.A., the same shall be extended to him within a period of 3 months from the date of taking a decision on the representation.

7. With this, the O.A. is disposed of. There shall be no orders as to costs.



**(Manjula Das)**  
**Judicial Member**

**SP**